

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306
IB-144(ND)/2024

IN THE MATTER OF:

M/s Bajrang Fire Protection Petitioner/Applicant
Vs.
M/s GRJ Distributors & Developers Private Limited Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 30.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the CD : Mr. Monish Surendran, Ms. Nishtha Grover, Advs.

ORDER

The Applicant is directed to file/bring on record the copy of the RoD issued by NeSL as directed vide order dated 18.04.2024 within two days.

List the matter **on 10.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay